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PART IX

Circulars and General Letters by the Comptroller, Orissa.

OFFICE OF THE COMPTROLLER, ORISSA

No. TM-8-147-1486

FROM

THE COMPTROLLER, ORISSA

To

ALL DRAWING OFFICERS AND TREASURY OFFICERS AND
SUB-TREASURY OFFICERS IN ORISSA*Ranchi, the 6th March 1943*

SUBJECT—Preaudit of arrear claims

SIR

I HAVE the honour to inform you that it has been decided by the Government of Orissa in their letter No. 362-F., dated the 26th February 1943 to the address of the Comptroller, Orissa, that arrear claims of more than six months old but not more than one year old in respect of both gazetted and non-gazetted officers which are now preaudited by the Comptroller, Orissa, under rule 30 of the Bihar and Orissa Account Code, read with paragraph 1 of the Finance Department circular letter No. 5199—5217-F., dated the 8th June 1938, may be paid by the treasury during the period of war without such preaudit. Accordingly, bills for arrear claims of the nature mentioned above need not be sent to this office for preaudit during the period of the war.

I have the honour to be

SIR

Your most obedient servant

B. N. SEN GUPTA

Comptroller, Orissa